

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 115 of 2011 &
IA- 187 of 2011

Dated: 20th September, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Reliance Infrastructure Ltd. & Ors.Appellant (s)
Versus**

Maharashtra Electricity Regulation Comm. & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Ramji Srinivasan, Sr. Adv. with
Mr. Hasan Murtaza & Mr. Suresh Kr. Sahu

Counsel for the Respondent (s) Mr. Buddy A. Ranganadhan, Mr. Arijit Maitra &
Ms. Richa Bharadwaja for R.1
Mr. Hemant Singh & Mr. M.G. Ramachandran
for WPCL

ORDER

Reply has been filed by the Respondents in I.A. seeking for interim relief. We have heard the learned counsel for the parties in respect of the interim relief.

It is pointed out that reply has not been filed by Respondent No.1 in the main Appeal. Mr. M.G. Ramachandran, the learned counsel submits that they would be filing the reply on or before 23.09.2011 after serving copy on the other side.

Therefore, we deem it fit to post the main Appeal itself for final disposal. Accordingly, Post the Appeal for final disposal on **26.09.2011.**

**(V. J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/KS